

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Civil) Nos.18960-18961/2010
(From the judgement and order dated 14/05/2010 in WP No.1497/2010
in Recall Application No. 344281 of 2009 (In WP No. 14775/2006) of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S NIJHARA BROTHERS
VERSUS
CANARA BANK & ORS.

Petitioner(s)

Respondent(s)

(With appln(s) for seeking permission to amend the special leave
petition and with prayer for interim relief and office report)

Date: 12/09/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s) Mr. Sanjay parikh, Adv.
Ms. Mamta Saxena, Adv.
Mr. Pranav Raina, Adv.
Mr. A.N. Singh, Adv.
Ms. Anitha Shenoy, Adv.

For Respondent(s) Mr. P.C. Agarwal, Sr. Adv.
rr.3 Mr. Jitendra Mohan Sharma, Adv.
Mr. Ambuj Agarwal, Adv.
Mr. Nitin singh, Adv.
Mr. Vipin Gupta, Adv.

rrs, 1 & 2 Mr. Akshat Kulshrestha, Adv.
for M/S. M.V. Kini & Associates, Adv.
Mr. Abinash Kumar Mishra, Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter.

List after four weeks.

[Charanjeet Kaur]
Court Master

[Kusum Gulati]
Court Master